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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 125/2017 In C.P. No. 42/73(4)/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company:

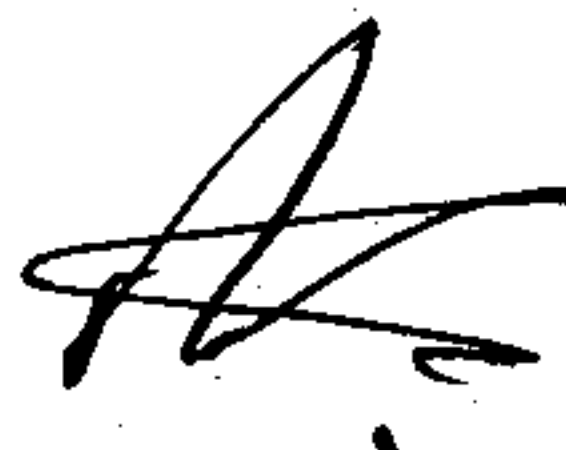

Neesa Leisure Ltd.

V/s.

Deepak Kumar Varshney

Section of the Companies Act:

Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHOK SACHDEVA	A.R.	P	
2.	Ravish Bhatt			

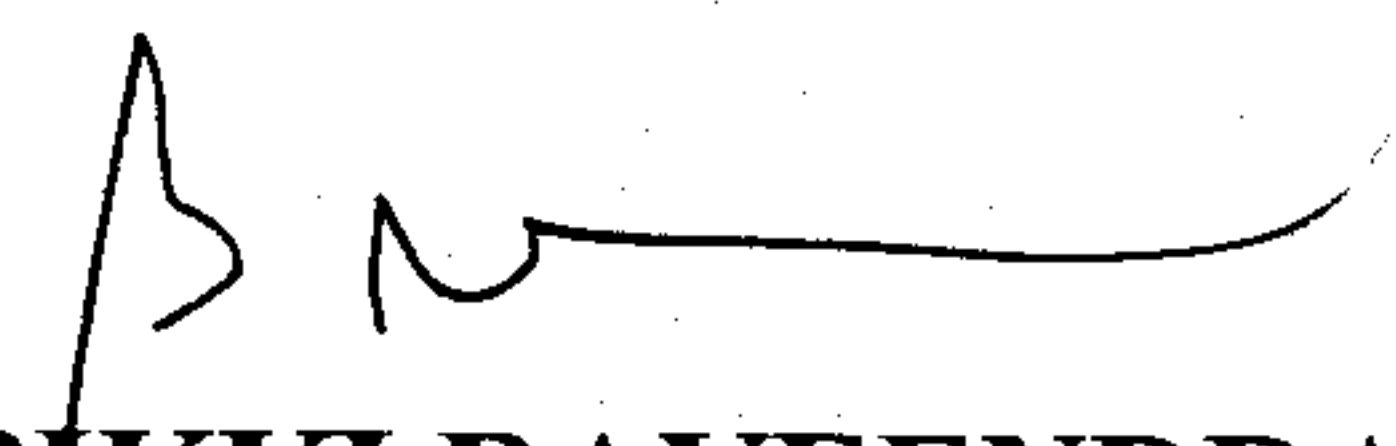
**ORDER**

Authorised Representative Mr. Ashok Sachdeva present for Original Petitioner.  
Learned Advocate Mr. Ravish Bhatt present for Original Respondent.

It appears that Petition filed by the company are listed for hearing in the month of September, 2017. It is agreed by the both parties that the application filed by the depositors as well as the company shall be heard together.

Petitioner stated that he will take steps to advance the date of hearing in the petition filed by the company.

List the matter on 16.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.